

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 9

IA 986/2024 (NEW IA) in C.P. (IB)/1632(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 11.03.2024

NAME OF THE PARTIES: VISTRA ITCL INDIA LIMITED VS SATRA
PROPERTIES INDIA LIMITED

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 986/2024 (NEW IA) in C.P. (IB)/1632(MB)2019

- 1) Mr. Pulkit Sharma, Ld. Counsel for the Applicant is present. None present for the Respondents/Contemnors, when the matter is called out.
- 2) In that view of the matter, Registry is directed to issue Notice to Respondents/Contemnors viz. **Darshan Developers** and **Pravin Viram Satra Partner of Darshan Developers**, having addresses **Krishna Bhuvan, 2nd Floor, 67, Nehru Road, Vile Parle East, Mumbai - 400057** having Email: darshangroups@yahoo.com, clearly intimating the next date of hearing and shall file and place on record Compliance Report well before the adjourned date.

- 3) In addition to the Notice ordered to be issued by the Court, Applicant shall issue Notice to Respondents/Contemnors viz. **Darshan Developers** and **Pravin Viram Satra Partner of Darshan Developers**, having addresses **Krishna Bhuvan, 2nd Floor, 67, Nehru Road, Vile Parle East, Mumbai - 400057** having Email: darshangroups@yahoo.com, clearly intimating the next date of hearing by all available means (i.e. Speed Post, E-mail, etc.) and shall file and place on record Affidavit of Service well before the adjourned date.
- 4) Applicant is further directed to serve a copy of the present Interlocutory Application upon the Respondents, forthwith, if not served earlier.
- 5) Needless to say, Respondents are directed to file and place on record Affidavits Replies, well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 6) Stand over to 02.04.2024, for further consideration and hearing. Parties shall complete the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)